

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 179/99

Monday, this the 15th day of February, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. K. Annamalai, S/o. Kali alias Kattaiyan,	Ex-Casual Labourer, Southern Railway, Palakkad Division, residing at: Maruthipatti, Morappur(Via), Harur Taluk, Dharmapuri district.
2. K. Sakkam, S/o. Kattaiyan,	- do -
3. A. Ambalaghan, S/o. Arumughan,	- do -
4. M. Madhavan, S/o. Mottaiyan,	- do -
5. C. Ponnumalai, S/o. Chinnadurai	- do -
6. P. Rajakandan, S/o. Ponnurangan,	- do -
7. T. Kesavan, S/o. Thangavel,	- do -
8. P. Vajaram, S/o. Perunna,	- do -
9. S. Narasimman, S/o. Sakkam,	- do -
10. N. Antony, S/o. Nayagam,	- do -

...Applicants

By Advocate M/s. Santhosh & Rajan

Vs.

1. Union of India represented by  
The General Manager,  
Southern Railway,  
Chennai.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Palakkad.

...Respondents

By Advocate Mrs. Sumathi Dandapani

The application having been heard on 15.2.99, the  
Tribunal on the same day delivered the following:

ORDER

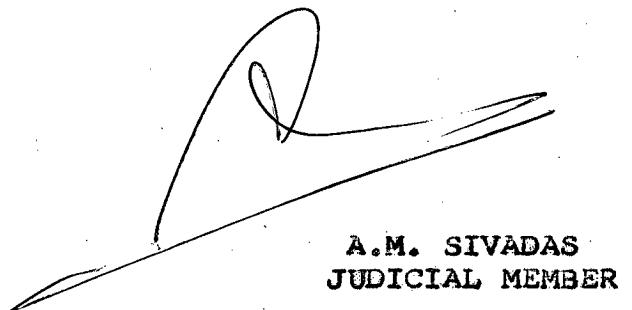
Applicants seek to declare that they had 1881 $\frac{1}{2}$ , 2209 $\frac{1}{2}$ , 972 $\frac{1}{2}$ , 837, 688 $\frac{1}{2}$ , 580, 1414, 821, 777 $\frac{1}{2}$  and 503 days of service respectively and are entitled to be re-engaged in preference to persons having lesser number of days and to direct the respondents to re-engage them and also to regularise their service in accordance with their seniority.

2. When the O.A. was taken up for hearing, the learned counsel appearing for the applicants submitted that it is suffice to permit the applicants to submit a detailed representation jointly or representations individually to the second respondent and to direct the second respondent to dispose of the same within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicants are permitted to submit a representation jointly or separate representations to the second respondent within 15 days from today. Such representation or representations, if received, the second respondent shall consider and pass appropriate orders within three months from the date of receipt of the representation/representations.

4. O.A. is disposed of as above. No costs.

Dated the 15th day of February, 1999.



A.M. SIVADAS  
JUDICIAL MEMBER